

Bill Summary

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022

- The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022, was introduced in Lok Sabha on December 9, 2022. The Bill seeks to amend the Constitution (Scheduled Tribes) Order, 1950, with respect to its application to Tamil Nadu. The Order lists the tribal communities deemed to be Scheduled Tribes in states and union territories.
- **Scheduled Tribes in Tamil Nadu:** The Bill includes the Narikoravan and Kurivikkaran communities in the list of Scheduled Tribes in Tamil Nadu.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.